

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4755  
ANSWERED ON:18.12.2009  
JUVENILE HOMES  
Deora Shri Milind Murlu

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a): whether the Delhi High Court has pointed out recently the pathetic conditions prevailing in the Juvenile Homes in the capital;
- (b): if so , the reasons therefor; and
- (c): the steps taken/being taken by the Government in this regard?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a), (b) & (c): No, Sir. However, the Hon`ble High Court reviewed the monitoring mechanism for supervision of the homes and suggested improvements. At present, functioning of the juvenile homes is being monitored by a Juvenile Justice Committee and the Hon`ble High Court has directed that the directions issued by this Committee from time to time should be implemented as judicial orders. The State Government of Delhi is taking action as per the orders.